

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2947/97

New Delhi, this the 28th day of November, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampli, Member (Admn)

In the matter of :-

Sh. Sawant Singh, S/o Sh. Rati Ram
R/o Vill. & P.O. Ramgarh
Distt. Rewari (Haryana)

...Applicant.

(By Advocate : Sh. B.S.Charya)

V E R S U S

1. The Commissioner of Police
Police Headquarters, MSO Building,
New Delhi.
2. Additional Deputy Commissioner
of Police (Security)
Vinay Marg, Ashoka Security Lines,
Delhi Police, New Delhi.

...Respondents.

(By Advocate : Sh. Mohit Madan *Proxy for Mrs. Avneet Ahlawat*)

O R D E R (ORAL)

Justice V.Rajagopala Reddy.

Heard the counsel for the applicant and the respondents.

2. The applicant challenged the order of removal from service. The OA was referred for the opinion of the Full Bench. In view of the opinion expressed by the Full Bench on the matter in its judgment dated 18-9-2000, answering the reference in affirmative, the OA is dismissed. The order of removal is upheld. No costs.

(Govindan S. Tampli)
Member (Admn)

(V.Rajagopala Reddy)
Vice-Chairman (J)

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Amalgamated